

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

Item No.322  
IB-776 (ND)/2019

**IN THE MATTER OF:**

Vidyut Insulations Pvt. Ltd.

.....PETITIONER

Vs.

Bindal & Bindal Batteries Pvt. Ltd.

...RESPONDENT

**SECTION**

Under Section 9 of IBC, 2016

**Order delivered on 26.09.2019**

**CORAM:**

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,  
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

: Advocate Mukesh Sharma  
Advocate Raghav Awasthi

For the Respondent/Corporate Debtor

:

**ORDER**

Ld. Counsel for the petitioner has put in appearance and states that she has filed the affidavit of service by email on 19.05.2019. None present on behalf of respondent therefore, they may be proceeded ex-parte. Put up for arguments on 23.10.2019.

- Sd -

(Sumita Purkayastha)  
MEMBER (TECHNICAL)

- Sd -

(Rajesh Dayal Khare)  
MEMBER (JUDICIAL)